

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAN): (a to c) All Broadcasting rights for telecast vest with the Organizing Committee. However, for the Production and Coverage activities for the Commonwealth Games Delhi 2010; Doordarshan a constituent of Prasar Bharati selected a consortium of Satellite Information Services Ltd, London and SIS Outside Broadcast Ltd.; after global tendering process, with the approval of Ministry of Information & Broadcasting.

M/s SIS Live had earlier mentioned their Service Tax Registration Number on their third invoice as ABRFS4787LSD001. On October 4, 2010 M/s SIS Live has forwarded a copy of Service Tax Registration Certificate issued by CBEC on 28/09/2010 to them which mentions Service Tax Registration Number as ABRFS4787LSD002.

So far an amount of Rs. 147.60 Crore amounting to 60% of the contract value has been released to M/s SIS live.

Based on information received from office of Commissioner Service tax, Delhi, the entity has paid all the due service tax for period April 2010 to September 2010; till October 6, 2010 *i.e.* Rs. 6.89 Crores and the next date of deposition of service tax will be January 6, 2011 *i.e.* all payments that entity receives post October 1, 2010.

(d) No such information is available with the I&B Ministry.

(e) to (g) Following a number of news paper reports regarding alleging irregularities related to operation of the contract with M/s SIS Live, the comments of Prasar Bharati have been sought in this regard. In addition an audit by CAG is currently under way in the matter. Further Government has constituted a high level committee under Shri V.K.Shunglu to look into the issues relating to the organizing and conduct of the Commonwealth Games which *inter-alia* will include broadcasting of games.

Depiction of violence, obscenity and vulgarity in TV programmes

1309. DR. AKHILESH DAS GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that despite constituting various Committees by Government and their recommendation, depiction of violence, obscenity, vulgarity in television programmes and advertisements is increasing menacingly;

(b) if so, the reasons therefor; and

(c) what effective measures Government proposes to take to stop this menace which is spoiling the youth?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) No such study has been brought to the notice of the Government. However, some instances of violence, obscenity and vulgarity shown on TV channels have been brought to the notice of the government and action has been taken as per the provisions of Programme and Advertisement Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder.

(c) Government had constituted a committee for reviewing the existing Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 to provide greater specificity to the provision of existing codes. The committee has made recommendations in the form of draft 'Self-regulation Guidelines for the Broadcasting sector' which is available on the Ministry's website <http://mib.gov.in> under the heading "Codes Guidelines Policy".

Ministry has been holding consultations with all concerned stakeholders to arrive at a broad consensus on the recommendations of the committee. A task Force had been set up under the Chairmanship of Secretary (I&B) for holding wider consultations with stakeholders to arrive at a consensus on this issue.

Authority of agreement with SIS live

†1310. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the authority responsible for taking a final decision for signing with the British Company SIS Live for broadcasting rights of Commonwealth Games and also regarding the payments;

(b) whether many changes were made in the agreement after its finalization in order to benefit the Company;

(c) if so, the details thereof;

(d) whether the company had sold the said rights to another company 'Zoom Communication' by making huge profit;

†Original notice of the question was received in Hindi.